

Tools Limited, Secunderabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619 of the Companies Act, 1956. [Placed in Library. See No. LT-10514/76].

REVIEW AND ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1974-75

कर्मों संशोधन में उपसर्ग (प्रो. विवेकवर प्रसाद) : मैं कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत निम्नलिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति समा पटल पर रखना हूँ :

- (i) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली के वर्ष 1974-75 के कार्य-करण की सरकार द्वारा म्मोक्षा ।
- (ii) राष्ट्रीय परियोजना निर्माण निगम लिमिटेड, नई दिल्ली का वर्ष 1974-75 का वार्षिक प्रतिवेदन, लेखा-परीक्षण लेखे तथा उन पर नियंत्रक-महासंचालकपरीषक की टिप्पणिया ।

[Placed in Library. See No. LT-10515/76.]

RUBBER (AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH). I beg to lay on the Table a copy of the Rubber (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 241 in Gazette of India dated the 21st February, 1976, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-10516/76].

1 LS-1.

12.02 hrs.

COMMITTEE ON ABSENCE OF MEMBERS

TWENTY-FIFTH REPORT

SHRI PURUSHOTTAM KAKODKAR (Panjim): I beg to present the Twenty-fifth Report of the Committee on Absence of Members from the Sitings of the House.

COMMITTEE ON PUBLIC UNDERTAKINGS

EIGHTY-FIRST REPORT

SHRI DAMODAR PANDEY (Hazari-bagh): I beg to present the Eighty-first Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Sixty-seventh Report on Fertilisers and Chemicals Travancore Limited

12.03 hrs.

STATEMENT RE. AGREEMENT BETWEEN INDIA AND SRI LANKA ON MARITIME BOUNDARY IN GULF OF MANAAR AND BAY OF BENGAL

THE MINISTER OF EXTERNAL AFFAIRS (SHRI YESHWANTRAO CHAVAN): I rise to place before the House the two agreements that have been signed with Sri Lanka on 23rd March, 1976 in New Delhi. The first Agreement relates to the Maritime Boundary between India and Sri Lanka in the Gulf of Manaar and the Bay of Bengal and Related Matters. Consequent upon the signing of the Agreement, there was also an exchange of Letters regarding the regulation of fishing by Sri Lanka fishing vessels in the Wadge Bank. This Exchange of Letters also constitutes an agreement between the two countries.

The maritime boundary between India and Sri Lanka in the Palk Bay was settled by a similar Agreement in June 1974. With the Signing of

[Shri Yeshwantrao Chavan]

the present Agreement, the maritime boundary between India and Sri Lanka stands settled along its entire length. The two countries shall exercise full sovereignty and absolute jurisdiction on their side of the maritime boundary. Both countries have agreed that after the determination of the maritime boundary, fishing vessels and fishermen of one country shall not engage in fishing in the waters of the other. However, the immediate extinction of fishing activity by Sri Lanka would have caused certain amount of economic dislocation. As a gesture of goodwill towards a friendly neighbour, we have agreed that the fishing activity by Sri Lanka in the Wadge Bank may be phased out within a period of three years from the date of establishment by India of its exclusive economic zone. During this period of three years, Sri Lanka may continue to fish at the same level of activity as at present.

Though the documents will speak for themselves, I would like to record that along with the Agreement of June 1974, these two agreements constitute an important milestone in the strengthening of friendly relations between India and Sri Lanka.

With these words, I beg to lay the texts of the two agreements before the House.

[Placed in library. See No LT-10517/76].

12.05 hrs.

GUJARAT BUDGET—1976-77

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I beg to present a statement of the estimated receipts and expenditure of the State of Gujarat for the year 1976-77.

BUDGET OF THE GOVERNMENT OF GUJARAT FOR 1976-77

Sir,

The House is aware of the circumstances in which the administration of the State of Gujarat has been taken over by the President on the 12th March, 1976. The State Government had presented their Budget for 1976-77 before the State Legislature on the 13th February, 1976, but it had not been passed by the State Legislature before the Presidential rule was imposed in Gujarat. Consequently, I lay on the table of the House the Annual Financial Statement of the State of Gujarat for the financial year 1976-77.

Revised Estimates for 1975-76

2. The Budget Estimates for 1975-76 had envisaged a revenue surplus of Rs. 27.93 crores and a deficit of Rs. 3.27 crores due to the overall transactions in the Revenue and Capital accounts during the current financial year. In the Revised Estimates, the revenue surplus is estimated at Rs. 33.83 crores and the overall deficit at Rs. 30.95 crores. Taking into account the opening minus balance of Rs. 22.95 crores, the current financial year is expected to close with a minus balance of Rs. 53.90 crores. This is the estimated year-end position even after taking into account additional accruals to the State Government on account of their share of Central taxes to the tune of Rs. 14.31 crores, mainly on account of income tax under the Voluntary Disclosure Scheme, and additional Central assistance of Rs. 1.39 crores for the State Plan, Rs. 7.30 crores for Kadana and Mahi Bajaj-sagar Projects and Rs. 9.15 crores for works of Plan nature consequent on floods and cyclone. The large negative balance of the State at the close of the current year is primarily due to the expenditure incurred on